

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.37110 of 2023**

Arising Out of PS. Case No.-153 Year-2019 Thana- KATIHAR COMPLAINT CASE
District- Katihar

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BASU DAS @ BASU KUMAR DAS SON OF ATUL DAS RESIDENT OF
BIJURIYA, POLICE STATION - BARSOI (OP KACHNA) DISTRICT -
KATIHAR

... .. Petitioner/s

Versus

1. THE STATE OF BIHAR BIHAR, PATNA
2. SUHAGI DEVI DAUGHTER OF LATE ANIL DAS RESIDENT OF
BIJURIYA, POLICE STATION - BARSOI (OP KACHNA) DISTRICT -
KATIHAR

... .. Opposite Party/s

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Appearance :

For the Petitioner/s : Mr. Rajendra Prasad Sah
For the Opposite Party/s : Mr. Narsingh Tanti
Md. Qumrul Hoda

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**CORAM: HONOURABLE MR. JUSTICE ANJANI KUMAR SHARAN
ORAL ORDER**

3 15-01-2024 Heard learned counsel for the for the petitioner, learned
counsel for the complainant and learned APP for the State.

2. The petitioner apprehends his arrest in a case
registered for the offences punishable under Section 498A, 34
of the Indian Penal Code.

3. Petitioner, who is husband of complainant, is said to
have assaulted her and also ousted her from the matrimonial
home in association of his family members over the dowry
demand.

4. It is submitted by learned counsel for the petitioner
that the petitioner is an innocent person and has committed no



offence. Petitioner has neither made any dowry demand nor drove her out of her matrimonial home nor tormented her over the demand of dowry. The petitioner has relied upon the judgment of this Court in the case of **Md. Naimul Haque Ansari @ Naimul Haque Ansari & Ors. Vs. The State of Bihar**, reported in **2006 (3) PLJR 182**.

5. In that view of the matter, let the above named petitioner, be released on bail, in the event of his arrest or surrender before the learned Court below within a period of six weeks from today, on furnishing bail bond of Rs.25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of the learned Court below where the case is pending/successor Court in connection with C.A. Case No.153 of 2019, subject to the condition as laid down under Section 438 (2) of the Cr.P.C.,

6. Petitioner is ready to pay Rs.3000.00 (Rupees Three Thousand) per month to the complainant in the second week of every month. If the petitioner fails to pay the aforesaid amount on two consecutive months, informant/complainant shall be at liberty to move before the learned Court below for cancelling the bail bond of the petitioner.

7. It goes without saying that the aforesaid payment shall



be subject to any order being passed in matrimonial maintenance case or any other collateral proceedings.

8. Learned counsel for the complainant is directed to furnish the bank account details of the complainant in the learned Court below. If she fails to furnish the same, the aforesaid amount will be deposited in the learned Court below which will be released in favour of the complainant after she furnishes her bank account details.

9. If so advised, either of the parties will be at liberty to make an application before the learned Court below for referring the matter to the District Mediation Center for the purpose of reconciliation or one time settlement.

10. With the aforesaid observation and direction, this application stands disposed of.

(Anjani Kumar Sharan, J)

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